

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.522/2002

TUESDAY, THIS THE 3RD DAY OF SEPTEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI .. VICE CHAIRMAN

HON'BLE MAJ. GEN. K.K. SRIVASTAVA .. MEMBER (A)

Indra Kumar Mishra,
S/o Sri Sadanand Mishra,
R/o Village Balkaranpur Charwa,
District Kaushambi. ... Applicant

(By Advocate Shri B.N. Mishra - absent)

Versus

1. Union of India,
Northern Railway,
Allahabad, through its
General Manager.
2. General Manager (Personal),
Northern Railway,
Allahabad.
3. Railway Recruitment Board,
Allahabad, through
its Chairman. ... Respondents

(By Advocate Shri B. Mathur)

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice Chairman:

List has been revised. None is present for the applicant.

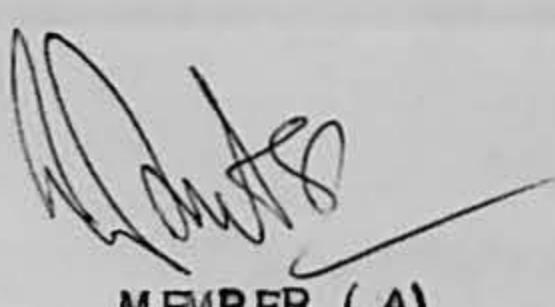
2. This O.A. has been filed by the applicant for a direction to the respondents to declare his result of the examination of Assistant Station Master held in the year 1996-97, which was conducted by Railway Recruitment Board, Allahabad. A direction has also been prayed to the respondents to decide his representation dated 15.10.2001.



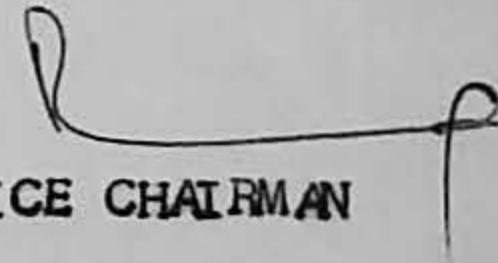
...2..

3. Shri Prashant Mathur has submitted that the examination which has been referred in the relief clause by the applicant was held on 26.7.1996. Thereafter, viva-voce and phychological test was held on 15.4.1997 and 1.4.1997. This test was however cancelled by order dated 22.10.1999. The order was challenged in this Tribunal by filing O.A. No.1435/1999 and other O.As which were decided finally on 13.3.2001. The aforesaid order of the Tribunal has been confirmed by the High Court. by order dated 16.5.2001 passed in Writ Petition No.13218/2001. The S.L.P. filed before the Hon'ble Supreme Court was dismissed as withdrawn on 13.8.2001. Thereafter review application was filed before the Hon'ble High Court which has also been rejected on 12.12.2001. Thus, the order cancelling the aforesaid test has become final and the applicant is not entitled for any relief. Shri Prashant Mathur has also informed that thereafter a fresh notification was issued on 5.8.2001, in pursuance of which selection has been completed and the result has been declared on 8.4.2002.

4. In the circumstances, this O.A. has no merit and is accordingly rejected. No order as to costs.



MEMBER (A)



VICE CHAIRMAN

psp.